

**Improving condition of destitute widows**

‡2231. SHRI MOTILAL VORA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Supreme Court had asked the Central Government to set guidelines for improving the condition of destitute widows in the country after having a discussion on the suggestions made by the National Commission for Women regarding their condition;

(b) if so, the dates on which the meetings had been convened for its implementation and suggestions received in those meetings; and

(c) the steps taken by Government to improve the condition of destitute widows, till date?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) to (c) National Commission for Women, on the directions of Hon'ble Supreme Court in WP(C) No. 659 of 2007 has prepared a report on the Status of Widows in Swadhar Homes of Uttar Pradesh, Uttarakhand, West Bengal and Odisha and submitted the same before the Hon'ble Court. The matter is *sub judice* in the Hon'ble Supreme Court. Any action can only be initiated after the case is finally decided in the Hon'ble Supreme Court.

**Vision document, 2032**

2232. SHRI D.P. TRIPATHI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Ministry would share the details of consultations or public hearings held to take into account the issues of children and mothers while developing India's Vision Document, 2032;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) and (b) NITI Aayog is the

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‡Original notice of the question was received in Hindi.

concerned organization for preparation of "India 2031 -32: Vision, Strategy and Action Agenda Documents" with the aim of transforming India into a prosperous, highly educated, healthy, secure, corruption-free, energy abundant, environmentally clean and global influential nation. In this regard, the Ministry of Women and Child Development has given its inputs to NITI Aayog on the implementation of various schemes related to welfare and development of women and children. The consultations/ public hearings in this regard were held by the NITI Aayog.

(c) Question does not arise.

#### **Utilisation of funds under ICDS**

2233. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of utilisation of funds under ICDS, with reference to budgetary allocations made during the last three years;

(b) whether SCs and STs are not getting their due benefits under this scheme; and

(c) if so, the reasons therefor and the steps taken to set this discrimination right?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) The Budgetary allocation and funds released/utilized under Integrated Child Development Services (ICDS) Scheme during the last three years and the current year is given in the Statement (*See below*).

(b) ICDS is a demand driven scheme with 14 lakh Anganwadj Centres approved across the country to cover all habitations including SC/ST and Minority population. At present, the Scheme is being implemented through 13.55 lakh AWCs providing services to the beneficiaries including those from Scheduled Castes and Scheduled Tribes across the country. ICDS is a self-selecting scheme and the benefits are available to all eligible children, pregnant women and lactating mothers, who enroll at the Anganwadi Centres, irrespective of caste creed or religion.

(c) Does not arise.